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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP 56/2005  
OA 2020/2003

New Delhi this the 24<sup>th</sup> day of May, 2005

**Hon'ble Shri V.K.Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)**

1. Delhi Govt. Employees of Medical and Public Health Department, Non Medical and Allied Services Association ( Group B + C ) Having its Registered Office at C-169, Brij Vihar, Chander Nagar, Ghaziabad (UP), Through Shri Desh Raj Secretary
2. Mr. Surender Kumar Kaushik, S/0 Shri Shyam Sunder Kaushik, C-169, Brij Vihar, Chander Nagar, Ghaziabad (UP)

**Applicants**

(By Advocate Shri C.S.S.Tomar )

VERSUS

Govt. of NCT of Delhi through  
Shri D.M.Khaneta,  
Addl. Secretary (Health/PHC)  
Jawahar Lal Nehru Marg,  
9<sup>th</sup> Level, A Wing, New  
Sachivalaya, Govt. of NCT of Delhi.  
New Delhi..

**Respondent**

(By Advocate Shri Vijay Pandita )

**O R D E R (ORAL)**

**(Hon'ble Mr. V.K.Majotra, Vice Chairman (A)**

Learned counsel of the respondents drew our attention to the reply affidavit stating that respondents have sent their proposal for upgradation of the pay scale of



Sanitary Inspectors, Govt. of NCT of Delhi vide their letter dated 27.8.2004 to the Ministry of Health and Family Welfare, Govt. of India Learned counsel stated that thereafter they have issued reminders also to the Govt. of India.

2. In this connection learned counsel of the applicants contended that respondents ought to have upgraded the scale of Sanitary Inspectors without referring the matter to the Govt. of India. This contention is unacceptable, It is also observed that in the concerned OA applicants had not made Govt. of India as a party. Now that the respondents have recommended the issue of upgradation of pay scale of Sanitary Inspectors to the Govt. of India in our considered view no deliberate or contumacious contempt is made out against them. If the applicants are aggrieved that Govt. of India is also causing delay in considering the issue finally, they are at liberty to resort to legal proceedings by making UOI as a party. Taking into consideration the action taken by the respondents, these proceedings are dropped and notice issued to the respondent is discharged.

  
(Mrs. Meera Chhibber )  
Member (J)

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( V.K.Majotra )  
Vice Chairman (A)

24/5/08